

(2023) 10 GUJ CK 0002

In the Gujarat High Court

Case No : R/Civil Application (For Condonation Of Delay) No. 1398 Of 2023 In F/
First Appeal No. 28310 Of 2023

Liberty Videocon General Insurance Co. Ltd. (Now Renamed
As Liberty General Insurance Ltd.) **APPELLANT**

Vs

Laljibhai Kadvabhai Hirpara **RESPONDENT**

Date of Decision : 03-10-2023

Acts Referred:

Limitation Act, 1963 — Section 5

Citation : (2023) 10 GUJ CK 0002

Hon'ble Judges : Gita Gopi, J

Bench : Single Bench

Advocate : Rathin P Raval

Final Decision : Allowed

Judgement

Gita Gopi, J

1. By way of this application under Section 5 of the Limitation Act, 1963, the applicant has prayed for condonation of delay of 69 days caused in preferring the appeal.

2. Heard, the learned advocate for the applicant. It is stated that inter-departmental process of taking approval and sanction and in making the provision for mandatory deposit of money, delay has occurred in filing the first appeal.

3. Having heard the learned advocate for the applicant and considering the averments made in the application and as the delay is sufficiently explained, the delay caused in filing the appeal deserves to be condoned and is hereby condoned. Present application is accordingly, allowed.